

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

No Seniority

O.A. No. 398 OF 1990.
KAXX00X

DATE OF DECISION 14-12-1992.

Smt. Lalitha R. Menon, Petitioner

Mr. I.M. Pandya, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. Akil Kureshi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V.Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Smt. Lalitha R. Menon
Serving at the Office of
the Joint Chief Controller
of Imports and Exports,
Multistoreyed Building,
Lal Darwaja, Ahmedabad-1.

..... Applicant.

(Advocate: Mr. I.M. Pandya)

Versus.

1. Union of India
(Notice to be served through
the Secretary, Ministry of
Finance, Government of India,
Secretariate, New Delhi)
2. Mr. P. Tiwari, I.A.S.
or his successor-in-office
Joint Chief Controller, Imports
and Exports, New Marine Lines,
Churchgate, Bombay - 20.
3. Mr. K.K.R. Kumar
or his successor-in-office,
Joint Chief Controller,
Imports and Exports,
Multistoreyed Building,
11th Floor, Lal Darwaja,
Ahmedabad.
4. Mr. K.S.R. Krishnarao,
or his successor-in-office,
Deputy Secretary to the Government
of India, Department of
Personnel and Training,
Ministry of Home Affairs,
North Block, New Delhi.
5. Mr. Akhileshwar Sharma,
or his successor-in-office,
Assistant Chief Controller
of Imports and Exports,
New Marine Lines, Churchgate,
Bombay - 20. Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 398/1990

Date: 14.12.1992.

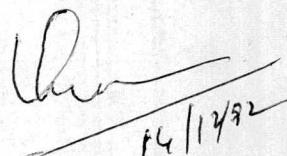
Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

Heard Mr. I.M. Pandya, learned advocate for
the applicant and Mr. Akil Kureshi, learned advocate
for the respondents.

2. This application is filed by the applicant against the respondents, seeking reliefs as prayed for in para 9 of the application. The respondents have resisted the application by filing the detailed reply. At the time of hearing of this matter, the learned advocate for the applicant submitted that in view of the decision given in Smr. Lalitha R. Menon V/s. Union of India & Ors. O.A. 153/92 decided by this Bench on 22nd July, 1992, this application now will not survive as it has become infructuous. In view of this submission made at the bar, we dispose of this application having become infructuous in view of the decision in O.A. 153/92 decided on 22nd July, 1992. The application is disposed of as having become infructuous. No order as to costs.



(R.C.Bhatt)
Member (J)


14/11/92

(N.V.Krishnan)
Vice Chairman

vtc.